

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No.286 of 2014
IN
OA No.2906 of 2011

This the 26th day of October, 2015

**HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)
HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)**

1. Smt. Ramesh Dang
W/o Shri D.L. Gang
R/o D-12, Green View Apartment,
Sector-9, Rohini, Delhi 110085
2. Shri Lal Chand Behl
S/o Late Shri J.R. Behl
R/o 98, Priyadarshani Vihar, Part-1,
Near Gupta Colony, Delhi-110009.
3. Smt. Shobha
W/o Shri Rakesh Kumar
R/o F-8, Jeewan Park, Near C-1, Janak Puri,
Uttam Nagar, New Delhi.
4. Shri Rakesh Kumar Jain
S/o Shri Roshan Lal Jain
R/o 2524 B/193, Onkar Nagar-A,
Tri Nagar, Delhi-110035.
5. Shri Manjeet Singh
S/o Shri Gurudev Singh Basra
R/o 183, Arjun Nagar, Gali No.23,
Safdarjung Enclave, New Delhi-110029.
6. Smt. Nidhi Sehgal
W/o Shri Surender Kumar Sehgal
R/o G-2/113, Sector-15, Rohini,
Delhi-11089.Applicants

(None present even on second call)

Versus

1. Ms. Suniti Srivastav, Director,
Directorate of Income Tax (O&MS),
Government of India,
East Block-2, Level-5, R.K. Puram,
New Delhi.

2. Sh. T. Jena, Directorate General,
Directorate of Income Tax (HRD),
Government of India,
ICADR Building,
Vasant Kunj Institutional Area,
Phase-II, New Delhi-110070.
3. Sh. Rajiv Takru, Secretary,
Department of Revenue,
Government of India,
Ministry of Finance.
4. Dr. S.K. Sarkar, Secretary,
Government of India,
Ministry of Personnel/Grievances and
Training and Pension Department of Personnel.
5. Sh. S.K. Lohani [J.S. (Admn.)], Secretary,
Government of India,
Ministry of Finance,
Central Board of Direct Taxes,
North Block, New Delhi.

....Respondents

(By Advocate: Shri Shri V.P. Uppal)

ORDER (ORAL)

MR. JUSTICE L.N. MITTAL, MEMBER (J) :

None is present for the applicants even on second call.

2. Counsel for the respondents has produced a copy of Order dated 20.10.2015 passed by the Hon'ble High Court of Delhi in W.P.(C) No.5310/2015 thereby extending the earlier stay order. The next date of hearing in the Writ Petition is 26.2.2016.
3. Since operation of the Order dated 15.1.2014 passed by this Tribunal and contempt proceedings have been stayed by the Hon'ble High Court, the instant Contempt Petition is presently disposed of as infructuous and notices issued to the respondents stand discharged, with liberty to the applicants to file fresh Contempt Petition, if need be.

(SHEKHAR AGARWAL)
MEMBER (A)

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(JUSTICE L.N. MITTAL)
MEMBER (J)